

Corrigendum to Manual Minutes of NC Meeting No.03/82/2015
Date 20.05.2015 but actually held on 18.6.2015.

Correction in case No.B-1 to B-4 have been made.

Case No. B-1 Meeting No.3/AM16 dated 20.05.2015	M/s. Supriya Lifescience Ltd. Mumbai F. No.01/82/162/44/AM16/DES-III RAF. No. 03/95/040/1086/AM 15		
Decision: The Committee consider the case for ratification of Ad-hoc Norms for the export product “MECOBALAMIN JP” under para 4.2.2 of HBP. The Committee in light of the written comments forwarded by D/o Pharmaceuticals vide O.M.No.35011/28/2013-PI (Norms) dated 00.4.2015 decided to ratify the norms as per details given below or as applied by the firm whichever is less:-			
Export product	Qty.	Import items	Qty.
Methyl Cobalamin JP (Mecobalamin)	1kg	Vitamin B 12 (Cyanocobalamin)	0.95 kg
RA may take further necessary action accordingly.			

Case No. B-2 Meeting No.3/AM16 dated 20.05.2015	M/s. Supriya Lifescience Ltd. Mumbai F. No.01/82/162/45/AM16/DES-III RAF. No. 03/95/040/988/AM 15		
Decision: The Committee consider the case for ratification of Ad-hoc Norms for the export product “MECOBALAMIN JP” under para 4.2.2 of HBP. The Committee in light of the written comments forwarded by D/o Pharmaceuticals vide O.M.No.35011/28/2013-PI (Norms) dated 00.4.2015 decided to ratify the norms as per details given below or as applied by the firm whichever is less:-			
Export product	Qty.	Import items	Qty.
Methyl Cobalamin JP (Mecobalamin)	1kg	Vitamin B 12 (Cyanocobalamin)	0.95 kg
RA may take further necessary action accordingly.			

Case No. B-3 Meeting No.3/AM16 dated 20.05.2015	M/s. Supriya Lifescience Ltd. Mumbai F. No.01/82/162/46/AM16/DES-III RAF. No. 03/95/040/815/AM 15		
Decision: The Committee consider the case for ratification of Ad-hoc Norms for the export product “MECOBALAMIN JP” under para 4.2.2 of HBP. The Committee in light of the written comments forwarded by D/o Pharmaceuticals vide O.M.No.35011/28/2013-PI (Norms) dated 00.4.2015 decided to ratify the norms as per details given below or as applied by the firm whichever is less:-			
Export product	Qty.	Import items	Qty.
Methyl Cobalamin JP (Mecobalamin)	1kg	Vitamin B 12 (Cyanocobalamin)	0.95 kg
RA may take further necessary action accordingly.			

Case No. B-4 Meeting No.3/AM16 dated 20.05.2015	M/s. Supriya Lifescience Ltd. Mumbai F. No.01/82/162/47/AM16/DES-III RAF. No. 03/95/040/801/AM 15		
Decision: The Committee consider the case for ratification of Ad-hoc Norms for the export product “MECOBALAMIN JP” under para 4.2.2 of HBP. The Committee in light of the written comments forwarded by D/o Pharmaceuticals vide O.M.No.35011/28/2013-PI (Norms) dated 00.4.2015 decided to ratify the norms as per details given below or as applied by the firm whichever is less:-			
Export product	Qty.	Import items	Qty.
Methyl Cobalamin JP (Mecobalamin)	1kg	Vitamin B 12 (Cyanocobalamin)	0.95 kg
RA may take further necessary action accordingly.			

Case No. B-6 Meeting No.3/AM16 dated 20.05.2015	M/s. Shiva Pharma Ltd. F. No.01/82/162/16/AM13/DES-III Adv.Lic.3410025487 dt.30.10.2009 Adv.Lic.3410025693 dt.25.11.2009 Adv.Lic.3410026511 dt.03.03.2010 Adv.Lic.3410027522 dt.16.07.2010		
Decision: The Committee consider the case for revision of norms. The Committee in light of the written comments of C&PC (Chemicals) forwarded vide U.O.No.14010/164/2011-CH-II dt. 19.6.2015 decided to revise the norms as per details given below:-			
Export product	Qty.	Import items	Qty.
Neodecanoyl Chloride	1kg	Neo Decanoic Acid	0.970kg
RA may take further necessary action accordingly.			
